



Government of Jammu & Kashmir
Revenue Department
Civil Secretariat

Notification
Srinagar, the 27th September, 2017

SRO 408 .- In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf Mendhar, District Poonch, hereby notify the Land measuring 644 Kanals 13 Marlas situated in different villages of Tehsil Mendhar, District Poonch, the details of which are given in Annexure 'A' to this notification as Wakaf property for the purposes of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/ Secearaty to Government
Revenue Department

Dated:- -09-2017

No:- Rev/Auq/33/2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioner, Poonch.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Srinagar.
6. General Manager Government Press, Jammu/Srinagar. He is requested to Publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Srinagar.
7. Administrator Auqaf Islamia Mendhar.
8. Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website Revenue Department.
10. Stock/Govt.Order/SRO file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department

